

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 351/MP/2018**

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law'.

Petitioner : Coastal Energen Private Limited

Respondents : Tamil Nadu Generation and Distribution Company Ltd. and Ors.

**Petition No. 380/MP/2018**

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to 'Change in Law'.

Petitioner : IL&FS Tamil Nadu Power Company Limited

Respondents : Tamil Nadu Generation and Distribution Company Ltd. and Ors.

Date of Hearing : 29.8.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate, CEPL and IL&FS  
Shri Ambuj Dixit, Advocate, CEPL and IL&FS  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for Tamil Nadu Generation and Distribution Company Limited requested for time to file reply to the Petitions. Learned counsel for the Petitioners had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission directed the Respondents to file their replies, by 16.9.2019 with an advance copy to the Petitioners who



may file their rejoinders, if any, on or before 27.9.2019. The Commission directed that the due date of filing of replies and rejoinder should be strictly complied with.

3. The Petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

